

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 666
ANSWERED ON FRIDAY, THE 20th JULY, 2018
[ASHADHA29, 1940 (SAKA)]
DISQUALIFIED DIRECTORS**

QUESTION

666. SHRIMATI K. MARAGATHAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

**(a) whether the Government had disqualified over three lakh persons for holding directorships at registered companies which failed to comply with regulatory requirements and if so, the details thereof; and
(b) whether there have been several instances of economic offender's fleeing the jurisdiction of Indian courts anticipating commencement of criminal proceedings which undermines the rule of law in India and if so, the details thereof?**

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a): Yes Madam. During the financial year 2017-18 and as of now the Government has identified 3,09,619 directors as disqualified u/s 164(2)(a) read with Section 167(1) of the Companies Act, 2013 for non-filing of Financial Statements or Annual Returns for a continuous period of immediately preceding 3(three) financial years (2013-14, 2014-15 & 2015-16).

(b): The information is being collected and will be laid on the Table of the House.